COMMITTEE ON SUBORDINATE LEGISLATION

(2025-2026)

(EIGHTEENTH LOK SABHA)

THIRD REPORT

ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/ RECOMMENDATIONS CONTAINED IN THIRTY-FIFTH REPORT (SEVENTEENTH LOK SABHA) ON INFIRMITY IN THE "DELHI DEVELOPMENT AUTHORITY (MANAGEMENT AND DISPOSAL OF HOUSING ESTATES) AMENDMENT REGULATIONS, 2022 [S.O.753 (E)]".

(PRESENTED TO LOK SABHA ON 19.08.2025)



LOK SABHA SECRETARIAT

NEW DELHI

August, 2025/ Sravana, 1947 (SAKA)

COSL No. 135 Vol. II

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Published under Rule 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Seventeenth Edition) and printed by the Lok Sabha Secretariat, New Delhi-110001.

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MEMBERS OF THE COMMITTEE ON SUBORDINATE LEGISLATION (2025-26)

- 1. Shri Balashowry Vallabhaneni, Chairperson
- 2. Shri Karti P Chidambaram
- 3. Shri Satish Kumar Gautam
- 4. Dr. Mohammad Jawed
- 5. Shri Dhairyasheel Sambhajirao Mane
- 6. Ms. Mahua Moitra
- 7. Shri N.K. Premachandran
- 8. Shri Rajeev Rai
- 9. Shri A. Raja
- 10. Shri Madhavaneni Raghunandan Rao
- 11. Dr. Alok Kumar Suman
- 12. Shri Vivek Thakur
- 13. Shri Rajesh Verma
- 14. Vacant
- 15. Vacant

SECRETARIAT

1. Smt. Jagriti Tewatia - Director

2. Shri Shailendra Priyadarshi - Deputy Secretary

Shri Satish Kumar - Executive Officer

INTRODUCTION

I, the Chairperson, Committee on Subordinate Legislation (2025-26) having been authorised by the Committee to present the Report on their behalf, the Third Report on the action taken by the Government on the Observations/ Recommendations contained in Thirty-fifth Report (Seventeenth, Lok Sabha) on infirmities in the 'The Delhi Development Authority (Management and Disposal of Housing Estates) Amendment Regulations, 2022 [S.O. 753(E) dated 17.02.2023].

- 2. This Report relates to the Action Taken by the Government on the Observations/ Recommendations of the Committee contained in The Thirty-fifth Report (Seventeenth Lok Sabha) which was presented to Lok Sabha on 20.12.2023.
- 3. The Report was considered and adopted by the Committee at their sitting held on 18.08.2025.
- 4. An analysis of the Action Taken by Government on the Observations/
 Recommendations contained in the Thirty-fifth Report of the Committee
 (Seventeenth Lok Sabha) is given in **Appendix II** of the Report.

New Delhi; 18 August, 2025 27 Sravana, 1947 (Saka) BALASHOWRY VALLABHANENI CHAIRPERSON, COMMITTEE ON SUBORDINATE LEGISLATION

REPORT

CHAPTER-I

This Report of the Committee on Subordinate Legislation (2025-26) deals with the Action Taken by the Government on the Observations/Recommendations contained in the Thirty-fifth Report (17th Lok Sabha) of the Committee which was presented to Lok Sabha on 20.12.2023. The Thirty-fifth Report dealt with the infirmities in the 'The Delhi Development Authority (Management and Disposal of Housing Estates) Amendment Regulations, 2022 [S.O. 753(E) dated 17.02.2023].

- 2. The shortcomings observed in the above Report and the Observations/ Recommendations made by the Committee in respect of these shortcomings are contained in Serial Nos. 1 to 6 (Para Nos. 5 to 9) of the 35th Report (17th Lok Sabha). The Report, after presentation, was forwarded to the Ministry of Housing & Urban Affairs and the Ministry of Law & Justice Affairs for implementation of the recommendations contained therein. The Ministry of Housing & Urban Affairs *vide* their OM No.J-13036/01/2019-DD.III dated 03.10.2024 and Ministry of Law & Justice (Legislative Department) *vide* their O.M. No. 4(1)/2023-L.I dated 31.01.2024 have furnished their action taken replies on the Observations/Recommendations contained in the Report.
- 3. Replies to the observations/recommendations contained in the Report have been categorized as follows:
 - (i) Observations/Recommendations which have been accepted by the Government

 Para Nos. 5, 6, 7, 8 and 9

 Total: 05
 - (ii) Observations/Recommendations which the Committee do not desire to pursue in view of the Government's reply.

Para No. Nil Total: 00

- (iii) Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee

 Para Nos. Nil

 Total:00
- (iv) Observations/Recommendations in respect of which final replies of the Government are still awaited

 Para No. Nil

 Total:00

- 4. The main observations/ recommendations made by the Committee in different paras of the Report and the action taken thereupon by the the Ministry of Housing & Urban Affairs and the Ministry of Law & Justice Affairs are, in brief, as follows: -
- 5. On scrutiny of the Delhi Development Authority (Management and Disposal of Housing Estates) Amendment Regulations, 2022, the Committee had observed that the year in the short title i.e. 2022 did not tally with the year of their publication in the Gazette i.e. 2023. The Committee had, thus, recommended that the Ministry should issue corrigendum rectifying the error in the Short Title in order to make it consistent with the 'year' of publication and apprise the Committee.

{Recommendations Para Nos. 5 to 8}

- 6. The Ministry of Housing and Urban Affairs, in their action taken reply submitted that in pursuance of the Observations/Recommendation of the Committee, the Delhi Development Authority has notified Corrigendum No. F/1/0027/2019/CORD/Housing (Coord) dated 07.03.2024 to the Notification No. S.O. 753 (E) dated 17.02.2023 in the Gazette of India Extraordinary Part-III, Section 4 under Section 57 of Delhi Development Act, 1957 and as per requirement, the Notification was laid on the Table of Lok Sabha on 25.07.2024 and in Rajya Sabha on 29.07.2024.
- 7. The Committee had also desired that the Ministry of Law & Justice (Legislative Department should once again issue suitable instructions to the Department of Publication in the Ministry of Housing and Urban Affairs and to all the Ministries/ Departments for making consequential changes in the year of the Short Title of such cases and avoid occurrence of such infirmities in the Rules, Regulations, Bye-laws etc. in future.

{Recommendations Para No. 9}

8. The Ministry of Law & Justice (Legislative Department in their action taken reply has informed the Committee that the Ministry has issued instructions on the recommendations of the Hon'ble Committee *vide* O.M. Dated 04.01.2024 to the Directorate of Printing and all the Ministries/Departments of Government of India for making consequential change in the short title of such cases and avoid occurrence of such infirmities in the Rules, Regulations, Bye-laws etc. in future.

- 9. The Committee are satisfied to note that the Ministry of Housing & Urban Affairs and the Ministry of Law & Justice (Legislative Department) have accepted all the shortcomings as pointed out by the Committee and has rectified the same. The necessary corrigendum have been issued by the Ministry of Housing & Urban Affairs in the Delhi Development Authority (Management and Disposal of Housing Estates) Amendment Regulations, 2022 vide Notification No. F/1/0027/2019/CORD/ Housing (Coord) dated 07.03.2024 (Annexure-I) and the same has also been laid before the Lok Sabha on 25.07.2024 and Rajya Sabha on 29.07.2024. The Ministry of Law and Justice has also issued instructions on the recommendations of the Committee vide O.M. dated 04.01.2024 (Annexure-II) to Directorate of Printing & all the Ministries/ Departments.
- 10. The Observations/Recommendations made by the Committee and the Action Taken Replies received from the Ministry concerned have been reproduced in the subsequent Chapters of the Report.

CHAPTER II

OBSERVATIONS/ RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

Recommendations (Para Nos.5 to 9)

The Committee note that the Delhi Development Authority (Management and Disposal of Housing Estates) Amendment Regulations, 2022 which was published in the Official Gazette on 17.02.2023. On scrutiny of the Regulations, it was observed that the year in the short title i.e. 2022 did not tally with the year of their publication in the Gazette i.e. 2023. The Committee have time and again emphasized that the 'year' indicated in the Short Title of Regulations should be in conformity with the 'year' of their publication in the Gazette of India so as to facilitate easy location and referencing of such statutory 'Order' by all concerned. If the year indicated in the short title is at variance with the 'year' of publication in the Gazette of India, there may be difficulty for easy location/referencing to common people. On being pointed out about this infirmity, the Ministry of Housing and Urban Affairs, in their comments, have stated that the Delhi Development Authority (Management and Disposal of Housing Estates) Amendment Regulations, 2022' was moved in the year 2022 but due to the final approval in the month of Feb, 2023 it got notified in the Gazette in 2023 with the same nomenclature. The Ministry have further stated that the Gazette notification with the nomenclature of 2022 did not in any way affect the sanctity of these amendments as these amendments were prospective in nature being effective with 17.02.2023 i.e., the date of Gazette notification.

The Committee are surprised to note that despite drawing attention of the Ministry to the oft repeated recommendation made by the Committee that the year of the Short Title should invariably match with the year of the Notification, in which the same was published for each referencing, the Ministry have furnished evasive reply. This shows the callous approach of the Ministry in dealing with publication of Orders and also lack of awareness pertaining to procedure required to be followed for publication of Orders in the Gazette of India.

The Committee would, therefore, like to draw the attention of the Ministry towards the Recommendation made by the Committee, way back in 1972, when the then Committee, in their Fifth Report of the Fifth Lok Sabha, while taking a serious view of the recurrence of discrepancy in the year in Short Title, had then desired that the Legislative Department in the Ministry of Law and Justice should, in consultation with the Government of India Press, devise some procedure for making changes in the year of the Short Title, especially in case of the Rules, which are sent by the Ministries towards the end of Year for Publication and get published in the next corresponding Year. Accordingly, the Ministry of Law and Justice had issued instructions to the Directorate of Printing and all Ministries/Departments of the Central Government vide their OM No. 4(3)/2012-L.I. dated 29.06.2012. Since then the Committee have many times reiterated this Recommendation.

The Committee are, therefore, not inclined to accept the contention of the Ministry that the nomenclature of 2022 does not in any way affect the sanctity of these amendments as these amendments are prospective in nature. Under the circumstances, the Committee, while taking serious note of the evasive and lackadaisical approach adopted by the Ministry towards correcting the year of

publication of the Regulations under reference by bringing out necessary correction/ amendment in the notification, expect the Ministry to be more careful henceforth so that technical flaws of this nature do not recur in future and the year of Short Title should invariably tally with the year of publication. The Committee may, therefore, like to recommend the Ministry to issue a corrigendum rectifying the error in the Short Title in order to make it consistent with the 'year' of publication. The Committee may also be apprised of the conclusive action taken in the matter.

The Committee would also like to draw attention of the Ministry towards the fact that, with the change in the manner of publishing Gazette Notifications from analog to digital, the precise time and year when the Gazette is published in the electronic mode assumes more significance as it will facilitate in searching and locating the Order easily. The Committee, therefore, desire that the Ministry of Law and Justice (Legislative Department) should once again issue suitable instructions to the Department of Publication in the Ministry of Housing and Urban Affairs and all the Ministries/ Departments of Government of India for making consequential changes in the year of the Short Title of such cases and avoid occurrence of such infirmities in the Rules, Regulations, Bye-laws etc. in future.

Reply by the Government

In pursuance of the observations of the Committee, DDA has notified Corrigendum No. F/1/0027/2019/CORD/Housing (Coord) dated 07.03.2024 to the Notification No. S.O.753(E) dated 17th February, 2023 in the Gazette of India Extraordinary Part-III Section-4 under Section 57 of Delhi Development Act, 1957 and as per requirement, the Notification was laid on the Table of Lok Sabha on 25th July, 2024 and in Rajya Sabha on 29th July, 2024. Accordingly, the following documents are enclosed herewith.

- a. Delhi Development Authority's Original Notification No. S.O.753(E) dated 17th February, 2023
- b. Delhi Development Authority's Corrigendum No. F/1/0027/2019/CORD/Housing (Coord) dated 07.03.2024 to the above Notification dated 17.02.2023
- c. Copy of the Lok Sabha Bulletin Part I The duly authenticated Notification is laid on the Table of Lok Sabha on 25th July, 2024.
- d. Copy of the Rajya Sabha Bulletin Part I The duly authenticated Notification is laid in Rajya Sabha on 29th July, 2024)

(MoHUA O.M. No. J-13036/01/2019-DD.III dated 03.10.2024)

The Recommendations /observations of the Hon'ble Committee have taken note of and Legislative Department, Ministry of Law and Justice has issued instructions on the recommendations of the Hon'ble Committee vide OM dated 04.01.2024, to the Directorate of Printing and all the Ministries/Departments of Government of India for making consequential change in the short title of such cases and avoid occurrence of such infirmities in the Rules, Regulations, Bye-laws etc. in future. A copy of the said O.M. is enclosed herewith.

(Ministry of Law & Justice, Legislative Department O.M. No. 4(1)/2023-L.I dated 31.01.2024]

CHAPTER III

OBSERVATIONS/ RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLY

-NIL-

CHAPTER IV

OBSERVATIONS/ RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE

-NIL-

CHAPTER V

OBSERVATIONS/ RECOMMENDATIONS IN RESPECT OF WHICH FINAL REPLIES OF THE GOVERNMENT ARE STILL AWAITED

-NIL-

New Delhi; 18 August, 2025 27 Sravana, 1947(Saka)

BALASHOWRY VALLABHANENI Chairperson Committee on Subordinate Lok Sabha

Annexure-I

THE GAZETTE OF INDIA: EXTRAORDINARY

[PART III—SEC.4]

DELHI DEVELOPMENT AUTHORITY CORRIGENDUM

New Delhi, the 7th March, 2024

F. No. F/1/0027/2019/CORD/Housing (Coordn.)—In the Notification of the Delhi Development Authority published in the Gazette of India, Part-II Section-3 Sub-Section (ii) dated 17^{th} February, 2023 vide S.O. 753(E) dated 17^{th} February, 2023 for "Delhi Development Authority (Management and Disposal of Housing Estates) Amendment Regulations, 2022" read "Delhi Development Authority (Management and Disposal of Housing Estates) Amendment Regulations, 2023".

SURENDRA KUMAR MEENA, Commissioner-cum-Secy.

[ADVT.-III/4/Exty./808/2023-24]

Annexure-II

olc

F.No.4 (1)/2023-L.I Government of India Ministry of Law & Justice Legislative Department Legislative I Section

> Shastri Bhawan, New Delhi The 4th January, 2024

NOTE

Subject: - Infirmities in the short -title of rules, regulation, bye-laws etc. - regarding.

The undersigned is directed to refer to Lok Sabha Secretariat's O.M. No. 11/50/COSL/2023 dated 20/12/2023 and O.M. No. 11/19(2)/COSL/2023 dated 22/12/2023 on the above mentioned subject. The Lok Sabha Secretariat, Committee on Subordinate Legislation has observed therein that in the scrutiny of Rules, Regulations, etc., framed by Ministries/Departments, it is found that various infirmities such as non-tallying of year, non-indication of the year of making, amending the rules, long short title etc., continues to occur in the Rules/Regulations. The Secretariat has also stated therein that the Committee has been repeatedly drawing attention of the Ministries to these infirmities and has also made several recommendations, which are as follows:

i. All rules should be given short-title.

ii. All amendments in rules should be given short titles. The title should show the serial number of the amendment and the 'year' of making.

iii. All titles, besides being given in the body, should be given at the top also.

2) The 'year' in the short title to all rules whether original or amended should confirm to the 'year' of publication of the Gazette Notification.

3) The short title should not be too long describing the entire content, rather than indicating the substance of the rules.

2. In view of the above, you are requested to take note of the above mentioned recommendations of the Committee on Subordinate Legislation so that necessary consequential changes in the year of the Short title of the rules with regard to year in which the rules are made and number of the amending rules are made/carried out and indicate correct year in the short title and avoid occurrence of such infirmities in the Rules, Regulations, Bye-laws etc. in future.

(Arti Chopra)
Deputy Legislative Counsel
Tel. No. 23384065

 Ministry of Housing and Urban Affairs Department of Publication, Civil Lines, New Delhi - 110054

 Directorate of Printing, 'B' Wing, Nirman Bhawan, Maulana Azad Road, New Delhi-110108.

Copy for information and strict compliance:

All Ministries/Departments of Government of India

48 460 vi 10111-

APPENDIX-I

MINUTES OF THE FIFTH SITTING OF THE COMMITTEE ON SUBORDINATE LEGISLATION (2025-2026)

The fifth sitting of the Committee on Subordinate Legislation (2025-26) was held on Monday, the 18th August, 2025 from 1500 hrs. to 1530 hrs. in Committee Room 'B', Parliament House Annexe, New Delhi.

	PRESEN Shri Balashowry Vallabhanen		<u>Chairperson</u>	
	МЕМЕ	BERS		
	 Shri Karti P Chidambaram Dr. Mohammad Jawed Shri N.K. Premachandran Shri Madhavaneni Raghunan Dr. Alok Kumar Sumna Shri Vivek Thakur SECRETAF			
2. At the	1. Smt. Jagriti Tewatia 2. Shri Shailendra Priyadarshi outset, the Chairperson welcomed	- - d the Mer	_	of the
(i) XX		snowing di	XX	XX
(ii) XX	XX		XX	XX
Red	rd Report on the Action Taken by the commendations contained in the The Committee on Subordinate Legislati	nirty fifth F		
	XX leliberations, the Committee adopte The Committee also authorized the 0		<u>-</u>	-

The Committee then adjourned.

APPENDIX-II (Vide Para 4 of the Introduction of the Report)

ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/ RECOMMENDATIONS CONTAINED IN THE 35TH REPORT OF THE COMMITTEE ON SUBORDINATE LEGISLATION (17TH LOK SABHA)

1	Total No. of Observations/Recommendations made	5
II	Recommendations that have been accepted by the Government	5
	[vide recommendations at Para Nos.5,6,7,8 and 9] Percentage of total	100 %
III	Recommendations which the Committee do not want to pursue in view of Government replies	NIL
	Percentage of total	0%
IV	Recommendations in respect of which replies of Government have not been accepted by the Committee	NIL
	Percentage of total	0%
V	Recommendations in respect of which final replies of Government are still awaited	NIL
	Percentage of total	0%